

**Justice Pandian and Lt General Mukherjee Enquiry Commissions**

1820. SHRI V.V.RAGHAVAN:

SHRI J. CHTTHARANJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Justice Pandian and Lt. General Mukherjee Enquiry Commission on the bloody fallouts of Chattisinghpura and Pahalgam have submitted their reports;

(b) if so, the gist of their findings; and

(c) the action taken, if any, thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) Reports of Justice Pandian Commission constituted by State Government to enquire about the incident of firing at Barakpora on 3.4.2000 and Lt. General Mukherjee Committee constitute by State Government to look into the incident of attack on pilgrims at Pahalgam on August 1, 2000 have been received by the State Government of J and K.

(b) to (c) Both reports are being examined from the point of view of action required by the Union Government.

Lt. General Mukherjee Committee made findings and recommendations, which relate to improving various general arrangements for the Amarnath Yatra as well as security arrangements to be made for the Yatra and observed certain lapses on the part of certain police officers, who were involved in security arrangement for the Amarnath Yatra. State Government has indicated that a Committee has been constituted by them to consider the Mukherjee Committee recommendations about the Yatra arrangements in the future. They are also investigating whether criminal prosecution appears indicated in any case and are initiating disciplinary action against officials of J and K. Government.

The report of the Pandian Commission has been received from State Government. State Government has informed that they have lodged an FIR and appointed a Special Team to complete the investigation in two months on matters arising in the report wherever criminal prosecution appears indicated, and initiation of disciplinary action against police officers in whose case criminal prosecution may not be indicated. State Government have also informed that they have taken steps to pay compensation to the deceased and the injured persons and further steps to concertizing the suggestions made by the Commission to prevent recurrence of such incidents in future.